

Title: Need to provide reservation benefits to Scheduled Castes and Scheduled Tribes in private sector and also in judiciary.

SHRI RAMDAS ATHAWALE (PANDHARPUR): The present policy of reservation in public sector undertakings or statutory corporations should continue even after the Government equity in such public sector undertakings or statutory organisations is reduced to below 50 per cent. Policy of reservation should also be extended to the services in the private sector and necessary legislative measures should be taken for this purpose.

A National Judicial Commission should be set up which should also have a representative of Scheduled Castes and Scheduled Tribes. The policy of reservation should be introduced in the higher judiciary also for Scheduled Castes and Scheduled Tribes. Similarly, in matters of appointments in various offices of Vice-Chancellors, Chairman and MDs or PSUs or statutory corporations, policy of reservation for Scheduled Castes and Scheduled Tribes should be extended.

It is requested that necessary action may kindly be taken in this regard immediately.
